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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 245/2017

DURA-LINE INDIA PVT LTD

..... Plaintiff

Through: Mr. Uday Singh Advocate

versus

JAIN IRRIGATION SYSTEMS LTD

..... Defendant

Through:

Mr. Avinash Sharma Advocate

CORAM:

SH. RAKESH PANDIT (DHJS), JOINT REGISTRAR

(JUDICIAL)

<u>ORDER</u>

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31.07.2018

IA No. 10071/2018(under Section 148 CPC)

Heard. Learned counsels for the parties submit that the learned Local Commissioner had directed the matter to be placed before the Hon'ble Court on 07.08.2018 as the defendant had not filed any affidavit in evidence.

The present matter is a Commercial matter. Considering the fact that the matter has been requested to be placed before the Hon'ble Court by the learned Local Commissioner, so it will be desirable not to pass any order in the present application and the matter be placed before the Hon'ble Court for further directions on 07.08.2018.

SH. RAKESH PANDIT (DHJS)
JOINT REGISTRAR (JUDICIAL)

JULY 31, 2018/hk